



The Delhi Municipal Corporation (Amendment) Act, 2003

Act 6 of 2003

Keyword(s):

Annual Value, Municipal Taxation Tribunal, Municipal Valuation Committee, Building Tax, Vacant Land Tax

Amendment appended: 12 of 2011

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(19)/LA-02/2003/1011.—The following Bill of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 20.03.2003 and is hereby published for general information.

Delhi Municipal Corporation (Amendment) Act, 2003 (No. 6 of 2003) (as passed by the Legislative Assembly of the National Capital Territory of Delhi on the 19.03.2003).

To further amend the Delhi Municipal Corporation Act, 1957.

Enacted by the Legislature of the National Capital Territory of Delhi in the Fifty-fourth Year of the Independence of India as follows:—

Short title and commencement.—(1) This Act shall be called the Delhi Municipal Corporation (Amendment) Act, 2003.

(2) It shall come into force on such date as the Lt. Governor may, by notification in the Official Gazette, specify.

Section 2.—In the Delhi Municipal Corporation Act, 1957 (hereinafter referred to as the principal Act) for the words "saleable value", wherever they occur, the words "annual value" shall be substituted.

Section 3.—In the principal Act, in section 2, the following clause shall be inserted, namely:—

(1A) "annual value" means the annual value of any vacant land or covered space of any building determined under section 116E;

(1B) "Municipal Taxation Tribunal" means the Municipal Taxation Tribunal constituted under section 169;

(1C) "Municipal Valuation Committee" means the Municipal Valuation Committee constituted under section 116;

(1D) "public utilities" include water supply, drainage, solid waste management, electricity and telecommunication services, gas supply system, and public transport system, managed by Government or otherwise;

(1E) clause (47) shall be omitted;

(1F) clause (61), the following clause shall be inserted, namely:—

(1G) "vacant land" means the land within a plot excluding the land occupied by the foundation of any building erected thereon.

(1H) clause (61), the following clause shall be inserted, namely:—

(1I) "vacant land" means the land within a plot excluding the land occupied by the foundation of any building erected thereon.

(1J) clause (61), the following clause shall be inserted, namely:—

(1K) "vacant land" means the land within a plot excluding the land occupied by the foundation of any building erected thereon.

4. Amendment of section 113.—In the principal Act, in section 113 after sub-section (3) the following explanation shall be inserted, namely:—

Explanation.—In this Chapter, "person" shall, unless the context otherwise requires, include a company, a society registered under any law for the time being in force, an association of individuals, a partnership, and a Hindu undivided family.

5. Substitution of new section for section 114.—In the principal Act, for section 114 the following section shall be substituted, namely:—

114. Components of property tax.—Save as otherwise provided in this Act, the property taxes shall be levied on lands and buildings in Delhi and shall consist of the following, namely:—

- (a) a building tax, and
- (b) a vacant land tax."

6. Insertion of new sections 114A, 114B, 114C, 114D and 114E.—In the principal Act, after section 114 the following sections shall be inserted, namely:—

114A. Building tax.—For any building, the building tax shall be equal to the rate of building tax as may be prescribed by the Corporation under section 114D multiplied by the annual value of the covered space of building determined under sub-section (1) of section 116E or section 116F."

114B. Rebate for senior citizens, women and physically challenged persons.—In the case of any self-occupied residential building singly owned by a man who is sixty-five years or more in age or by a woman, irrespective of her age or a physically challenged person as may be defined in the bye-laws, irrespective of age, or jointly owned by any of these categories, the Corporation may specify a rebate on the building tax not exceeding thirty per cent of the tax due on the covered space of such building upto one hundred square metres of the covered space:

Provided that such rebate shall not be available for more than one residential building within the jurisdiction of the National Capital Territory of Delhi.

114C. Vacant land tax.—The vacant land tax in respect of any premises shall be equal to the rate of vacant land tax as may be specified by the Corporation under section 114E multiplied by the annual value of the vacant land determined under sub-section (3) of section 116E:

Provided that where there is any construction on the land and the area of plinth of such building is in excess of such percentage of the area of the plot, as may be prescribed in the bye-laws, no vacant land tax shall be levied.

114D. Rate of building tax.—Save as otherwise provided in this Act, the base rate of property tax on buildings in Delhi shall be between a minimum of six per cent, and a maximum of twenty per cent, of the annual values of such buildings as may be specified by the Corporation from time to time:

Provided that the Corporation may, at any time, prescribe fixed rates between the minimum and the maximum rates of tax as aforesaid for different colonies or for different groups of buildings in such colonies:

Provided further that the Corporation may also introduce graduated rates of tax within the minimum and the maximum rates of tax as aforesaid on the basis of straight line system or any other system as may be specified by the Corporation.

Explanation—“Straight line system” shall mean the system in which the rate of tax is equivalent to the annual value of a property (X) divided by the minimum annual value (X1) and Y being added to the quotient so arrived, Y being the difference between the maximum rate of tax and the quotient of maximum (X2) and minimum (X1) annual values.

114E. Rate of vacant land tax.—Save as otherwise provided in this Act, the rate of tax on vacant lands in Delhi shall be between a minimum of six per cent, and a maximum of twenty per cent, of the annual value of such lands as may be specified by the Corporation from time to time:

Provided that the Corporation may, at any time, specify fixed rates between the minimum and the maximum rates of tax as aforesaid for different colonies or for different groups of vacant lands in such colonies:

Provided further that the Corporation may also introduce graduated rates of tax within the minimum and the maximum rates of tax as aforesaid on the basis of straight line system or any other system as may be specified by the Corporation.

Explanation.—“Straight line system” shall have the same meaning as in the Explanation to the second proviso to section 114D.”

7. Substitution of new sections for section 115.—In the principal Act, for section 115, the following sections shall be substituted, namely:—

“115. Exemption of vacant lands and buildings from property tax.—

(1) Save as otherwise provided in this Act, property tax shall be levied on all vacant lands and buildings in Delhi except—

(i) vacant lands and buildings (other than dwelling houses) exclusively used for

agricultural purposes in accordance with the guidelines prescribed in the bye-laws;

(ii) any vacant land or building included in any village *abadi*, which is occupied for residential purpose by any original owner or his legal heir, subject to a maximum of one hundred square metres of covered space;

(iii) vacant lands or buildings or portions thereof, exclusively used for the purpose of public worship;

(iv) vacant land or buildings or portions thereof, exclusively occupied and used, with the approval of the Corporation, for the purpose of public charity as may be specified in the bye-laws or for the purpose of medical relief to, or education of, the poor, free of charge;

(v) vacant lands or buildings exclusively used for the purpose of public burial or as cremation ground, or any other place used for the disposal of the dead, duly registered under this Act;

(vi) such heritage lands or buildings as are specifically notified for exemption by the Corporation as also such premises as are so specified by the Archeological Survey of India;

(vii) vacant lands and buildings owned exclusively by war widows, gallantry award winners in Defence Forces, Police and Paramilitary Forces as also civilians who have received bravery awards of the highest order from the Government including Annual Bravery Awards given by the President:

Provided that the exemption shall be subject to the condition that—

(a) The premises in question is in self-occupation for residential use and no portion thereof is let out for any purpose, whatsoever;

(b) In case the person concerned has more than one property in Delhi, the exemption shall be applicable to only one property which is permanently used for self-residence;

(c) The benefit of exemption shall be limited to the life-time of the person concerned, except where the award has been granted posthumously, in which case the exemption will be granted to the widow of the gallantry award winner;

(viii) vacant lands and buildings owned by, or vested in, the Corporation but not leased out or rented out, and in respect of which the property tax, if levied, would, under the

constitute by notification in the Official Gazette, a Municipal Valuation Committee.

(2) The Municipal Valuation Committee shall consist of—

- (a) a Chairperson, and
- (b) such other members, being not less than two and not more than six, as the Government may determine.

(3) The Chairperson and the other members of the Municipal Valuation Committee shall be appointed by the Government and the qualifications and experience requisite for their appointment, the manner of selection, and other terms and conditions of service including salaries and allowances, tenure of office shall be such as the Government may by rules determine.

(4) The salaries and allowances of the Chairperson and the other members of the Municipal Valuation Committee shall be paid from the Municipal Fund.

(5) The functions of the Municipal Valuation Committee shall be—

- (a) to make recommendations to the Corporation on matters relating to classification of vacant lands and buildings in any ward of Delhi into colonies and groups of lands and buildings and fixation of base value per unit area of vacant land or per unit area of covered space of building and factors for increase or decrease, or for no increase or decrease, thereof;
- (b) to consider objections under section 116C, and to make recommendation thereon; and
- (c) to perform such other functions as the Government may require.

116A. Classification of vacant lands and buildings into colonies and groups and specification of base unit area values therefor.—(1) The Municipal Valuation Committee shall recommend the classification of the vacant lands and buildings in any ward of Delhi, referred to in section 5, into colonies and groups of lands and buildings after taking into account the following parameters:—

(a) settlement pattern such as plotted housing, group housing, colony with flats only, urban village, unauthorized colony, resettlement colony, rural village and non-residential areas;

- (b) availability of civic and social infrastructure;
- (c) access to roads;

(d) access to district centres, local shopping centres, convenience-shopping centres, and other markets;

(e) land prices as may, from time to time, be notified by the Central Government or the Delhi Development Authority;

(f) use-wise category of any building including residential building, business building, mercantile building, building for recreation and sports purposes, industrial building, hazardous building and public purpose building including educational, medical and such other institutional building and farmhouse, as may be specified by the Corporation;

(g) in the case of buildings used for business, mercantile, recreation and sports, industrial, hazardous storage or farmhouse purposes, the location of such buildings adjacent to such categories of streets, as may be subject to the provisions of sub-section (2), be specified by the Corporation;

(h) the types of buildings which may be classified as pucca, semi-pucca or katcha, as may be specified by the Corporation;

(i) the age-wise grouping of buildings as may be specified by the Corporation; and

(j) such other parameters as may be considered relevant by the Municipal Valuation Committee.

(2) The Municipal Valuation Committee shall recommend, groupwise,—

(a) the base unit area value of any own-occupied vacant land, or any wholly owner-occupied building of pucca structure, constructed in the year 2000 or thereafter, and put to exclusive residential use, and

(b) the factor for increasing or decreasing, for not increasing or decreasing, the base unit area value specified in clause (a), separately in respect of each of the parameters of type of colony, use, age, type of structure and occupancy status of the vacant land or building. In the case of a building, the factor shall be subject to a lower limit of zero point five and upper limit of ten point zero."

116B. Notification of classification of vacant lands and buildings into colonies and groups and specification of base unit area values therefor and factors for increase or decrease.—(1) The Corporation shall, having regard to the recommendations of the Municipal Valuation Committee, declare its intention to classify vacant lands and buildings in each ward into such colonies and groups of lands and buildings as the Corporation may, by public notice, specify, and shall also specify in such public notice the base value it proposes to specify per unit area of vacant land and per unit area of covered space of building in each such group and also the factors for increasing or decreasing, or for not increasing or decreasing, the base unit area values of vacant lands and buildings referred to in clause (b) of sub-section (2) of section 116A.

(2) The Corporation shall, on receipt of representation from any group in any colony affected by such classification of lands or buildings into any group, specify the base unit area values of vacant land or covered space of buildings within such groups, and the factors for increasing or decreasing, or for not increasing

for decreasing, such unit area values of vacant lands or covered space of buildings, refer such representation to the Municipal Valuation Committee for reconsideration, and the decision of the Municipal Valuation Committee thereon shall, subject to the provisions of section 116K, be binding on the Corporation.

116C. Objection to classification of vacant lands and buildings into colonics and groups and fixation of base unit area values and factors for increasing or decreasing base unit area values.—(1) If any owner or occupier of any vacant land or building in any ward in respect of which a public notice has been issued under section 116B, has any objection to the manner of classification of any group or groups, or the base value per unit area of vacant land or the base value per unit area of covered space of building in any group, or the factors as specified in clause (b) of sub-section (2) of section 116A, he may submit to the officer of the Corporation as may be authorized by the Corporation in this behalf his objection in such form, containing such particulars, as may be prescribed, within thirty days from the date of publication of such public notice, and such objection shall be considered by the Municipal Valuation Committee, after giving the person presenting the objection an opportunity of being heard.

(2) The procedure for hearing and disposal of objections shall be such as may be prescribed.

(3) On the expiry of thirty days from the date of publication of the public notice under section 116B and after considering the recommendation of the Municipal Valuation Committee on the objections, if any, in accordance with the provisions of this section, the Corporation shall, by public notice, specify groupwise the base unit area value of vacant land and the base unit area value of covered space of building and the factors referred to in clause (b) of sub-section (2) of section 116A.

Provided that the Corporation shall not alter the unit area values recommended by the Municipal Valuation Committee without the approval of the Government.

116D. Final base unit area values of vacant land and covered space of building.—(1) Subject to the provisions of section 169, the base unit area value of vacant land and the base unit area value of covered space of building in any ward, as may be specified under sub-section (3) of section 116C, shall be final.

(2) The Corporation shall publish the final base unit area values of vacant land and the final base unit area value of covered space of building as aforesaid and the factors for increasing or decreasing, or for not increasing or decreasing, the final base unit area values as aforesaid and make them available for inspection by any person on payment of cost. Copies thereof shall also be made available to any person on payment of cost.

116E. Determination of annual value of covered space of building and of vacant land.—(1) The annual value of any vacant land or covered space of building in any ward shall be the amount

arrived at by multiplying the total area of such covered space of building by the final base unit area value of such covered space and the relevant factors as referred to in clause (b) of sub-section (2) of section 116A.

Explanation—"covered space", in relation to a building, shall mean the total floor area in all the floor thereof, including the thickness of walls, and shall include the spaces of covered verandah and courtyard, gangway, garrage, common service area, staircase, and balcony including any area projected beyond the plot boundary and such other space as may be prescribed.

(2) The Corporation may require the total area of the covered space of building as aforesaid to be certified by an architect registered under the Architects Act, 1972 (20 of 1972), or any licensed architect, subject to such conditions as may be prescribed.

(3) The annual value of any vacant land in any ward shall be the amount arrived at by multiplying the total area of such vacant land by the final base unit area value of such land and the relevant factors as referred to in clause (b) of sub-section (2) of section 116A.

(4) If, in the case of any vacant land or covered space of building, any portion thereof is subject to different final base unit area values or is not self-occupied, the annual value of each such portion shall be computed separately, and the sum of such annual values shall be the annual value for such vacant land or covered space of building, as the case may be.

116F. Determination of annual value of building where land is exempted from property tax.—Where any vacant land is exempted from property tax under any law for the time being in force, the annual value of any building erected on such land, which is in existence for more than one year and is not entitled to any exemption from such tax under this Act or any other law for the time being in force, shall be determined in accordance with the provisions of this chapter.

116G. Transitory provisions.—(1) Notwithstanding anything contained in this Act, as amended by the Delhi Municipal Corporation (Amendment) Act, 2003, a tax on vacant land or covered space of building or both, levied under this Act immediately before the date of coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, shall, on the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, be deemed to be the tax on such vacant land or covered space of building or both, levied under this Act as amended by the Delhi Municipal Corporation (Amendment) Act, 2003, and shall continue to be in force until such tax is revised in accordance with the provisions of this Act, as amended by the Delhi Municipal Corporation (Amendment) Act, 2003.

(2) Notwithstanding anything contained in sub-section (1), where assessment has not been finalized in respect of a vacant land or covered space of a building or

both, on the date of the commencement of the Delhi Municipal Corporation (Amendment) Act, 2003, the assessee may have such land or building or both, as the case may be, assessed on the basis of the annual value.

116H. One-time tax.—Notwithstanding anything contained in this Act, in those cases where the owner has already paid one-time tax under some scheme in the past, the extent of the rateable value on the basis of which the one-time tax was paid shall be set off against the annual value calculated under the provisions of the Delhi Municipal Corporation (Amendment) Act, 2003 and the tax liability shall be worked out on the basis of net annual value.

116I. Validity of base unit area values of vacant land and covered space of building.—The base unit area value of vacant land and the base unit area value of covered space of building in respect of a specified group in a ward shall remain in force for a period of three years:

Provided that till the revision of such base unit area values is completed, the existing base unit area values shall continue to be in force.

116J. Indexation of unit area value.—If, for any reason, the base unit area value of any vacant land, or the base unit area value of any covered space of building, in any group in any ward has not been revised on the completion of a period of three years from the date on which such base unit area values were last determined, it shall be lawful to increase or decrease the base unit area values according to the changes in the consumer price index of urban non-manual workers or such other suitable index as the Government may determine till such revision is made by the Municipal Valuation Committee, and to realize the amount of property tax for such covered space of building or vacant land on the basis of the revised base unit area values.

116K. Hardship and Anomaly Committee.—(1) The Corporation shall, on the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, appoint, for such period, not exceeding one year, as the Corporation may think fit, a Hardship and Anomaly Committee with a view to considering the cases of hardships or anomalies, if any, in respect of property tax imposed under the provisions of this Act as amended by the Delhi Municipal Corporation (Amendment) Act, 2003.

(2) The Hardship and Anomaly Committee shall consist of a professional from areas of finance, taxation, law or municipal management, as the Chairperson and four other members of whom one shall be a councillor to be nominated by the Corporation, one shall be the chairperson of the Municipal Valuation Committee and one member shall be nominated from among the members of the Municipal Valuation Committee and one shall be the Additional Commissioner (Revenue) of the Corporation.

(3) The Hardship and Anomaly Committee shall make recommendations to the Corporation on the petitions received from any group of affected persons regarding

any hardship or anomaly arising out of the property tax imposed, and the decision of the Corporation on such recommendation shall be final.

(4) The procedure for the functioning of the Hardship and Anomaly Committee shall be such as may be specified by the Corporation.

9 Amendment of section 119.—In the principal Act, in section 119 - (i) after proviso to sub-section (1), the following Explanation shall be inserted, namely:—

"Explanation. - For the purposes of this section, property owned by a Government company or a statutory corporation, which has a corporate personality of its own, shall not be deemed to be the property of the Union."

(i) sub-section (2) shall be omitted

10. Substitution of new section for section 120.—In the principal Act, section 120 the following section shall be substituted, namely:—

"120. Incidence of property tax. — (1) (a) The property tax on any land or building shall be primarily leviable upon the owner thereof.

(b) The liability of the several owners of any land or building constituting a single unit of assessment, which is, or purports to be, severally owned in parts including flats or rooms, for payment of property tax or any instalment thereof, payable during the period of such ownership, shall be joint and several.

Provided that the Commissioner may apportion the amount of property tax on such land or building among several co-owners:

Provided further that in any case where the Commissioner is, for reasons to be recorded in writing, satisfied that the owner is not traceable, the occupier of such land or building for the time being shall be liable for payment of the property tax and shall also be entitled to the rebate, if admissible.

(c) In the case of any land or building which is not self-occupied and where the owner is constrained by any law, order of the Government, or order of a court from recovering the tax due, such tax shall be recovered from the occupier or occupiers, as the case may be:

Provided that the owner shall continue to pay such amount of tax as he was liable to pay before the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003 and only the balance, amount, if any, shall be recovered from the occupier.

(d) The property tax on any land or building, which is the property of the Corporation and the possession of which has been delivered under any agreement or licensing arrangement, shall be leviable upon the transferee or the licensee, as the case may be.

(e) The property tax in respect of any land or building, being the property of the Union, the possession of which has been delivered in pursuance of section 20 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 (44 of 1954), shall be leviable upon the transferee

(2) If any land has been let to a tenant for a term exceeding one year and such tenant has built upon such land, the property tax assessed in respect of such land and the building erected thereon shall be payable by such tenant, whether the land and the building are in the occupation of such tenant or a sub-tenant of such tenant.

Explanation.—For the purposes of this section, "tenant" shall include any person deriving title to the land or the building erected upon such land, from the tenant, whether by operation of law or by transfer *inter vivos*.

11. Insertion of new sections 120A and 120B.— In the principal Act, after section 120, the following sections shall be inserted, namely:—

120A. Levy of service charge in slums and resettlement colonies.— (1) The Corporation may, from time to time, levy on the aggregate area of land or covered space of building in any slum or any resettlement colony where no property tax is levied, a service charge of such amount, not exceeding the actual cost of providing the services as may be specified by the Corporation.

(2) The Corporation may, in the public interest, entrust the collection of the service charge as aforesaid to any organization of slum dwellers or residents of resettlement colonies recognized by the Corporation.

120B. Grant to group housing society, resident welfare association, market association or industrial estate.— Where any organized group of property owners and/or occupiers, such as group housing society, resident welfare association, market association, industrial estate, registered with the Corporation, provides on its own, with the approval of the Corporation, any of the civic services from among the obligatory functions of the Corporation, specified in section 42, within the area of jurisdiction of such group, the Corporation may give such grant to such group, as may be specified in the bye-laws, taking into account the services provided by such group:

Provided that such grant shall not exceed thirty five per cent of the amount collected as property tax from the lands and buildings within the area of jurisdiction of such group.

12. Omission of section 121.— In the principal Act, section 121 shall be omitted.

13. Insertion of new sections 123A, 123B, 123C, and 123D.— In the principal Act, after section 123, the following sections shall be inserted, namely:—

"123-A Submission of returns.— (1) The Commissioner shall, with a view to determining the annual values of vacant land and covered

space of building in any ward and the person primarily liable for the payment of property tax, by public notice, or by notice, in writing, require the owner and the occupier of such vacant land or covered space of building or any portion thereof, including such owner or the person computing the tax due under the provisions of section 123B, to furnish a return in such form as may be prescribed by bye-laws and within such time, not being less than thirty days from the date of publication of such notice, as may be specified therein, containing the following particulars, namely:—

- (a) the name of the owner and the occupier;
- (b) the number of the ward, the name of the colony, and the number and the sub-number of the premises of such vacant land or covered space of building, as the case may be;
- (c) whether the building is *pucca*, *semi-pucca* or *katcha*;
- (d) year of completion of construction of the building, or year or years of part construction thereof, as the case may be;
- (e) the use with reference to the provisions of clause (f) of sub-section (1) of section 116A to which such vacant land or covered space of building is put or intended to be put;
- (f) the area of the vacant land and the covered space of the building with break-up of the area under various uses;
- (g) whether wholly owner-occupied or wholly tenanted, or partly owner-occupied and partly tenanted, and the areas thereof; and
- (h) such other particulars as may be prescribed by bye-laws.

(2) (a) Every owner and every occupier as aforesaid shall be bound to comply with such notice and to furnish a return with a declaration that the statement made therein is correct to the best of knowledge and belief of such owner and occupier.

(b) Whoever omits to comply with such requisition, shall in addition to any penalty to which he may be liable, be precluded from objecting to any assessment made by the Commissioner in respect of such land or building.

(3) The Commissioner or any person subordinate to him and duly authorized by him in this behalf, in writing, or any licensed architect, may, with or without giving any previous notice to the owner or the occupier of any land or building, enter upon, and make any inspection or survey, and take measurement of such land

or building with a view to verifying the statement made in the return for such land or building or for collecting the particulars, referred to in sub-section (1) in respect of such land or building:

Provided that no such entry shall be made except between the hours of sunrise and sunset.

123 B Self-assessment and submission of return. — (1) After the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, any owner of any vacant land or covered space of building or any other person liable to pay the property tax or any occupier in the absence of such owner or person, shall file a return of self-assessment within sixty days of the coming into force of the aforesaid Act.

(2) Such owner or other person or occupier, as the case may be, shall, thereafter, file the annual return only in those cases where there is a change in the position as compared to the previous return, within three months after the end of the financial year in which the change in position has occurred.

(3) Any owner of any covered space of building or vacant land or any other person liable to pay the property tax, or any occupier in the absence of such owner or person shall compute the tax due under section 114A or section 114C, as the case may be, and pay the same in equated quarterly instalment by the 30th day of June, 30th day of September, 31st day of December and 31st day of March of the financial year for which tax is to be paid. In the event of tax being paid in one lumpsum for the financial year, rebate of such percentage not exceeding fifteen per cent, as may be notified by the Corporation, of the total tax amount due shall be allowed.

(4) Any owner of any vacant land or covered space of building or any other person liable to pay the property tax or any occupier in the absence of such owner or person, who computes such property tax under this section, shall, on such computation, pay the property tax on such vacant land or covered space of building, as the case may be, together with interest, if any, payable under the provisions of this Act on —

- (a) any new building or existing building which has not been assessed; or
- (b) any existing building which has been redeveloped or substantially altered or improved after the last assessment, but

has not been subjected to revision of assessment consequent upon such redevelopment or alteration or improvement, as the case may be.

(5) Such owner or person, as the case may be, shall furnish to the Commissioner a return of self-assessment in such form, and in such manner, as may be specified in the bye-laws and every such return shall be accompanied by proof of payment of property tax and interest, if any.

(6) In the case of any new building for which an occupancy certificate has been granted, or which has been occupied, after the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, such payment shall be made, and such return shall be furnished, within thirty days of the expiry of the quarter in which such occupancy certificate is granted or such building is occupied, whichever is earlier.

Explanation. — For the removal of doubt, it is hereby declared that occupancy certificate may be provisional or final and may be for the whole or any part of the building and occupancy may be of the whole or any part of the building.

(7) After the determination of the annual value of vacant land or covered space of building under section 116E or section 116F or revision thereof under section 123C has been made, any amount paid on self-assessment under this section shall be deemed to have been paid on account of such determination under this Act as amended by the Delhi Municipal Corporation (Amendment) Act, 2003.

(8) If any owner or other person as aforesaid, liable to pay the property tax under this Act, fails to pay the same together with interest thereon, if any, in accordance with the provisions of this section, he shall, without prejudice to any other action to which he may be subject, be deemed to be a defaulter in respect of such property tax, or interest, or both, remaining unpaid, and all the provisions of this Act applicable to such defaulter shall apply to him accordingly.

(9) If after the assessment of the annual value of any land or covered space of building is finally made under this Act, the payment on self-assessment under this section is found to be less than that of the amount payable by the assessee, the assessee shall pay the difference within two months from the date of final assessment, failing which recovery shall be made in accordance with the provisions of this

Act, but, after the final assessment, if it is found that the assessee has paid excess amount, such excess amount shall be refunded :

Provided that in any case where the amount of tax determined in the final assessment is more than the amount of tax paid under self assessment, and the difference in the amount of tax is, in the opinion of the Commissioner, the result of wilful suppression of facts as defined in the bye-laws, the Commissioner may levy a penalty not exceeding thirty per cent of such difference in the tax besides the interest thereon :

Provided further that the levy of such penalty shall be in addition to any other punishment provided for under this Act :

Provided also that the procedure for sending of notice, hearing of objection and determination of tax and appeals shall be such as may be specified in the bye-laws :

(10) Where no notice is sent by the Commissioner under section 123C within twelve months after the year to which such self-assessment relates, such self assessment shall be regarded as assessment made under this Act :

Provided that in any case, where there has been wilful suppression of facts, penalty upto thirty per cent of the tax may be imposed :

Provided further that the procedure for sending of notice, hearing of objection and determination of tax and appeals shall be such as may be specified in the bye-laws :

123C. Revision of assessment.—(1) The Commissioner may cause any revision to be made at any time in the annual value of any vacant land or covered space of building or any portion thereof in the following cases, namely:—

- (i) where the nature of use changes; or
- (ii) where the nature of occupancy changes; or
- (iii) where a new building is erected or an existing building is redeveloped or substantially altered or improved during the period the annual value remains in force; or
- (iv) where, on an application made, in writing, by the owner or the person liable to pay the property tax, it is established that during the period the annual value is in force, such value has been reduced by reason of any substantial demolition or has suffered depreciation on account of any accident or any calamity proved to the satisfaction of the Commissioner to have been beyond the control of such owner or person, or

(v) where any vacant land or covered space of building or portion thereof is acquired by purchase or otherwise by the Central Government or the Government or the Corporation, or

(vi) where any vacant land or covered space of building or portion thereof is sold or otherwise transferred to the Central Government or the Government or the Corporation, or

(vii) where, upon the acquisition or transfer of a part of any vacant land or covered space of building, a residual portion remains, or

(viii) where it becomes necessary so to do for any other reason to be recorded in writing.

(2) Before making any revision of the annual value under sub-section (1), the Commissioner shall give any owner, person or occupier as a case may be, affected by such revision, notice of not less than 30 days that he proposes to make the revision and consider any objections which may be made by such owner, person or occupier :

(3) Notwithstanding anything contained in sub-section (1), where the annual value of any vacant land or covered space of building—

(i) has not, for any reason, been determined under this Act, the annual value of such vacant land or covered space of building, as the case may be, may be determined by the Commissioner at any time during the currency of the period of assessment in respect of such vacant land or covered space of building under section 116E or section 116F, as the case may be; or

(ii) has been cancelled on the ground of irregularity, the annual value of such vacant land or covered space of building, as the case may be, may be determined by the Commissioner at any time after such cancellation;

and such annual value of such vacant land or covered space of building, as the case may be, shall remain in force until a fresh valuation or revision is made.

(4) Any revision of annual value of any vacant land or covered space of building or any portion thereof under this section shall be made with reference to the group into which such vacant land or covered space of building or part thereof is classified under section 116A, and the annual value fixed per unit area of such vacant land or covered space of building for that group shall be applicable.

- (5) Notwithstanding anything contained in the foregoing provisions of this section, no revision of the annual value of any vacant land or covered space of building under this section shall be made, without giving the owner or the occupier of such vacant land or covered space of building a reasonable opportunity of being heard.
- (6) Where any revision of annual value of any vacant land or covered space of building is made under this section, the order of such revision shall be communicated to the owner or the occupier of such vacant land or covered space of building within ten days from the date of the order.
- (7) An appeal shall lie against an order under sub-section (6) to an officer appointed by the Government, if preferred by the owner, person or the occupier of such vacant land or covered space of building within forty-five days from the date of the receipt of the order.

123D. Power of Commissioner regarding assessment.—The Commissioner may, at any time—

- make, *sue motu*, an assessment in any case where a return on the basis of self assessment has not been filed;
- revise any assessment where the information furnished in the return of self assessment is found to be incorrect;
- reopen any assessment even after the period of one year in any case where it has been detected that there is wilful suppression of information; and
- impose a penalty not exceeding thirty per cent of the difference in tax arising from non-filing of a return in time, giving wrong information or wilful suppression of facts."

14. Substitution of section 124.—In the principal Act, for section 124, the following section shall be substituted, namely:—

"124. **Municipal Assessment Book.**—(1) The Corporation shall maintain a Municipal Assessment Book in such form, and in such manner, as may be specified in the bye-laws and shall make it available for inspection, free of charge, through electronic media or otherwise:

Provided that the Municipal Assessment Book shall not be kept pending for any case for which any objection or appeal has been filed.

- (2) The Commissioner may, at any time, amend the Municipal Assessment Book for such reasons as may be specified in the bye-laws:

Provided that no such amendment shall be made without giving any person affected a

reasonable opportunity of being heard."

15. Substitution of new section for section 125.—In the principal Act, for section 125, the following section shall be substituted, namely:—

- "125. **Assignment of property identification code.**—(1) The Corporation shall cause to be maintained a register wherein the property identification code numbers by which any premises or part thereof shall be known, shall be recorded in respect of each such premises in the municipal area and such numbers shall be fixed in such manner as may be specified in the bye-laws.
- (2) When the property identification code numbers in respect of premises in any ward of the Corporation have been determined, the Commissioner shall notify the same in such manner as may be prescribed in the bye-laws.
 - (3) After the property identification code numbers in respect of premises in any ward have been notified under sub-section (2), any person required under this Act or any other law to make any application to the Corporation for permission, licence or for payment of any tax or for payment of any dues for any service and for such other purposes as may be prescribed, shall at the time of making such application mentioned in the application, the property identification code number determined under sub-section (1).

16. Omission of section 126.—In the principal Act, section 126 shall be omitted.

17. Omission of section 127.—In the principal Act, section 127 shall be omitted.

18. Amendment of section 128.—In the principal Act, in section 128, for sub-section (5), the following sub-section shall be substituted, namely:—

"(5) The Commissioner shall record every transfer or devolution or title notified to him under this section in his books and in the Municipal Assessment Book:

Provided that before recording such transfer or devolution of title, the Commissioner shall satisfy himself that any duty on transfer of property leviable under section 147 has been paid."

19. Omission of section 131.—In the principal Act, section 131 shall be omitted.

20. Omission of section 132.—In the principal Act, section 132 shall be omitted.

21. Omission of section 133.—In the principal Act, section 133 shall be omitted.

22. Omission of section 134.—In the principal Act, section 134 shall be omitted.

23. Amendment of section 147.—In the principal Act, in section 147, in sub-section (2), in the table below

(b), after entry (v) of the table, the following entry is inserted, namely:—

- | | |
|---|---|
| (vi) Contract for transfer of immovable property, | Ninety per cent of the value of the consideration for the transfer as set out in the contract." |
|---|---|

24. Substitution of new sections for section 152.—In the principal Act, for section 152, the following section is substituted, namely:—

152. Time and manner of payment of taxes.—

- (1) Save as otherwise provided in this Act, any tax levied under this Act shall be payable on such dates, in such number of instalments and in such manner as may be determined by bye-laws made in this behalf.

Provided that if, on the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, there is any increase in the amount of property tax which was being paid or was payable immediately before the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, the difference in the amount of property tax in excess of fifty per cent above the tax being paid or being payable, shall be given effect to by stages covering a period of three years by dividing the amount of such increase in the property tax by three, the quotient being added to the amount of property tax which was payable immediately before the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, and to the amount of property tax which shall be payable respectively in each of the remaining two successive years after such addition.

(2) Where any person liable for the payment of property tax under this Act has failed to pay—

- (a) such tax by the date as specified in sub-section (3) of section 123 B; or
(b) the arrear of tax, interest and penalty, if any, and any other sum in the nature of tax up to the 31st March of the preceding financial year;

shall be liable to pay simple interest at the rate of one per cent for every month or part of the month comprising the period from the expiry of the due date, till the amount is fully paid.

152 A Punishment for wilful default in payment of property tax, furnishing wrong information in return of assessment, etc.—Whoever wilfully makes default in the payment of, or wilfully attempts in any manner whatsoever to evade, any tax, including amount of interest due and penalty levied under this Act, or furnishes any wrong information in the return of assessment, or wilfully fails to pay in due time the return of property tax, or does not

furnish information as asked for under any provision of this Act, he shall, without prejudice to any other penal provision under this Act to which he may be subject, be punishable,—

- (a) in the case where the amount of tax sought to be evaded exceeds ten lakh rupees with rigorous imprisonment for a term which shall not be less than three months but which may extend up to seven years, and with fine of not less than fifty per cent of the amount of tax evaded; and
(b) in any other case, with rigorous imprisonment for a term which shall not be less than one month but which may extend up to three years, and with fine of not less than fifty per cent of the amount of tax evaded:

Provided that the penalties so imposed shall be in addition to, and not in derogation of, any liability in respect of the payment of tax which the defaulter may have incurred."

25. Amendment of section 153.—In the principal Act, in section 153, in sub-section (1), the clause (a) shall be renumbered as clause (aa) and before clause (aa) as so renumbered, the following clause shall be inserted, namely:—

"(a) property tax payable on self-assessment of vacant land or covered space in any building;"

26. Insertion of new section 156A.—In the principal Act, after section 156, the following section shall be inserted, namely:—

156A. Recovery of property tax.—If, after the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, any owner of any vacant land or covered space of building or any other person liable to pay the property tax or any occupier, in the absence of any such owner or person, does not file a return of self-assessment within sixty days of the coming into force of the Delhi Municipal Corporation (Amendment) Act, 2003, or if the person liable for the payment of property tax does not pay the amount due within the due date, such sum together with all costs and penalty may be recovered under a warrant, issued in the form set forth in the Eighth Schedule, by distress and sale of the movable property, or the attachment and sale of the immovable property, of the defaulter:

Provided that the Commissioner shall not recover any sum the liability for which has been remitted on appeal under the provisions of this Act."

27. Omission of section 164.—In the principal Act, section 164 shall be omitted.

28. Omission of section 165.—In the principal Act, section 165 shall be omitted.

29. Omission of section 166.—In the principal Act, section 166 shall be omitted.

30. Omission of section 167.—In the principal Act, section 167 shall be omitted.

31. Omission of section 168.—In the principal Act, section 168 shall be omitted.

32. Substitution of new section 169.—In the principal Act, for section 169, the following section : shall be substituted, namely :—

"169. Appeal against assessment, etc.—(1) An appeal against the levy or assessment or revision of assessment of any tax under this Act shall lie to the Municipal Taxation Tribunal constituted under this section :

Provided that the full amount of the property tax shall be paid before filing any appeal :

Provided further that the Municipal Taxation Tribunal may, with the approval of the District Judge of Delhi, also take up any case for which any appeal may be pending before the court of such District Judge.

Provided also that any appeal pending before the court of such District Judge shall be transferred to the Municipal Taxation Tribunal for disposal, if requested by the applicant for the settlement thereof on the basis of annual value.

(2) (a) The Government shall constitute a Municipal Taxation Tribunal consisting of a Chairperson and such other members as the Government may determine :

Provided that on the recommendation of the Government, the Chairperson may constitute one or more separate Benches, each Bench comprising two members, one of whom shall be a member of the Higher Judicial Service of a State or a Union territory and the other member from the higher administrative service, and may transfer to any such Bench any appeal for disposal or may withdraw from any Bench any appeal before it is finally disposed of.

(b) The Chairperson, and not less than half of the other members, of the Municipal Taxation Tribunal shall be persons who are or have been the members of the Higher Judicial Service of a State or a Union territory for a period of not less than five years, and the remaining members, if any, shall have such qualifications and experience as the Government may by rules determine.

(c) The Chairperson and the other members of the Municipal Taxation Tribunal shall be appointed by the Government for a period of five years or till they attain the age of sixty-five years, whichever is earlier.

(d) The other terms and conditions of service of the Chairperson and the other members of the Municipal Taxation Tribunal, including salaries and allowances, shall be such as may be determined by rules by the Government.

(e) The salaries and allowances of the Chairperson and the other members of the Municipal Taxation Tribunal shall be paid from the Municipal Fund.

(3) In every appeal, the costs shall be in the discretion of the Municipal Taxation Tribunal or the bench thereof, if any.

(4) Costs awarded under this section to the Corporation shall be recoverable by the Corporation as an arrear of tax due from the appellant.

(5) If the Corporation fails to pay any costs awarded to an appellant within ten days from the date of the order for payment thereof, the Municipal Taxation Tribunal may order the Commissioner to pay the costs to the appellant."

33. Amendment of section 170.—In the principal Act, in section 170, in clause (a), in the proviso, for the word "court", the words "Municipal Taxation Tribunal" shall be substituted.

34. Amendment of section 171.—In the principal Act, in section 171, in the proviso, for the word "court", the words "Municipal Taxation Tribunal" shall be substituted.

35. Insertion of new section 172A.—In the principal Act, after section 172, the following section shall be inserted, namely :—

172A. Power to appoint an agency for administration of property tax.—(1) The Commissioner may, subject to such bye-laws as specified by the Corporation in this behalf, appoint any citizens' welfare association recognized by the Corporation, or any Scheduled bank, or any person or other agency to—

(a) maintain the assessment book under section 124;

(b) collect tax and deposit the same with the Corporation; and

(c) carry out such other tasks as may be assigned to them by a resolution of the Standing Committee.

(2) Such citizens' welfare association, bank or person, or other agency shall be paid such collection charges as may be authorized by such bye-laws as may be specified by the Corporation."

36. Amendment of Twelfth Schedule.—In the principal Act, in the Twelfth Schedule—

(i) the entry with respect to section 131 shall be omitted, (ii) the entry with respect to section 16 shall be omitted.

P. S. PARMAR, Dy. Secy.

"The Delhi Nursing Homes, Registration (Amendment) Act, 2002 (Delhi Act No. 7 of 2003).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 27-11-2002)

An Act further to amend the Delhi Nursing Homes Registration Act, 1953.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-third Year of the Republic of India as follows :—

1. Short title, extend and commencement.—(1) This Act may be, called the Delhi Nursing Homes Registration (Amendment) Act, 2002.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force with effect from the date of its publication in the official Gazette.

2. General.— In the Delhi Nursing Homes Registration Act, 1953 (Delhi Act No. 6 of 1953) (hereinafter referred to as "the principal Act"), for the words "Chief Commissioner" and the words "Union Territory of Delhi", wherever they occur, the words "Lieutenant Governor" and the words "National Capital Territory of Delhi" shall respectively be substituted.

3. Amendment of Section 4.—In the principal Act, in Section 4, for Sub-section (1), the following Sub-section shall be substituted, namely :—

"(1) Every person intending to carry on a Nursing Home shall make an application for registration and for renewal of Registration every third year to the supervising authority."

4. Amendment of Section 5.—In the principal Act, in Section 5,—

(a) for Sub-section (2), the following Sub-section shall be substituted, namely :—

"(2) A Certificate of registration issued under this section shall, subject to the provisions of Section 7, be in force and shall be valid until the 31st day of March of third year following the date on which such certificate was issued."

(b) for Sub-section (3), the following Sub-section shall be substituted, namely :—

"(3) The certificate of registration issued for the specialty in respect of a nursing home shall be kept affixed in a conspicuous place in the nursing home";

(c) after Sub-section (3), the following Sub-section shall be inserted, namely :—

"(4) A nursing home registered under this Act shall not use the term "research centre" against its name unless it has the approval of the appropriate authority to carry out such research."

5. Substitution of new section for Section 6.—Section 6 of the principal Act, the following section shall be substituted, namely :—

"6. Whoever contravenes the provisions of Section 3 shall, on conviction, be punished with fine which may extend to five thousand rupees, or, in the case of second or subsequent offence, with imprisonment for term which may extend to six months, or with fine which may extend to five thousand rupees, or with both."

6. Substitution of new Section for Section 10.—Section 10 of the principal Act, the following section shall be substituted, namely :—

"10. Any fees received or fines paid under this Act shall be credited to the Consolidated Fund of the National Capital Territory of Delhi."

7. Substitution of new Section for Section 12.—For Section 12 of the principal Act, the following section shall be substituted, namely :—

"12. Whoever contravenes any of the provisions of this Act or of any rules shall, if no other penalty is elsewhere provided in this Act or the rules for such contravention on conviction, be punished with fine which may extend to five hundred rupees and in the case of continuing offence to a further fine of one hundred rupees in respect of each day on which the offence continues after such conviction."

REENA SINGH NAG.

विधान सभा सचिवालय

अधिसूचना

दिल्ली, 18 जून, 2003

सं. 23(2)/98-विसस-2/प्रशा०/5564.—दिल्ली राजधानी राज्यक्षेत्र की विधानसभा के माननीय अध्यक्ष जी. प्रमोद अग्रवाल पद से इस्तीफा दे दिया है और वे 18 जून, 2003 को दिल्ली विधान सभा के अध्यक्ष पद से मुक्त हो गये हैं।

सिद्धार्थ राव

LEGISLATIVE ASSEMBLY SECRETARIAL

NOTIFICATION

Delhi, the 18th June, 2003

No. 23(2)/98/LAS-III/Leg. 5564.—Ch. Prem Singh Hon'ble Speaker of the Legislative Assembly, National Capital Territory of Delhi, tendered his resignation from the post of the Speaker and has ceased to be Speaker of the Legislative Assembly w.e.f. the 18th June, 2003.

SIDDHARTH RAO

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
8वीं तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली -110002

सं० फा० 14(12)/एलए-2011/लॉ/260

दिनांक 29 दिसम्बर, 2011

अधिसूचना

सं० फा० 14(12)/एलए-2011/लॉ/260 - भारत की राष्ट्रपति की दिनांक 23 दिसम्बर, 2011 को मिली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण की सूचनार्थ प्रकाशित किया जाता है :-

**"दिल्ली नगर निगम (संशोधन) अधिनियम, 2011
(2011 का दिल्ली अधिनियम 12)**

(01 दिसम्बर, 2011 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[23 दिसम्बर, 2011]

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यह निम्न रूप से अधिनियमित हो :-

1. संक्षिप्त शीर्षक एवं प्रारंभ - (1) इस अधिनियम का नाम दिल्ली नगर निगम (संशोधन) अधिनियम, 2011 कहा जाए।
- (2) यह प्रशासक द्वारा सरकारी राजपत्र में अधिसूचना द्वारा यथानियत तिथि से प्रवृत्त होगा।

बशर्ते कि इस अधिनियम के विभिन्न उपबंधों के लिए भिन्न-भिन्न तिथियां नियत की जा सकती है और इस अधिनियम के प्रारंभ होने के लिए किसी ऐसे उपबंध में किसी उल्लेख को उस उपबंध के प्रवृत्त होने के लिये एक उल्लेख के रूप में मान लिया जायेगा।

2. सामान्य :- दिल्ली नगर निगम अधिनियम, 1957 में (इसके पश्चात् "मूल अधिनियम" के रूप में संदर्भित-
 - (क) "निगम" अथवा "निगम" शब्द जहां भी आए हैं के स्थान पर "कोई निगम", "प्रत्येक निगम", "हर एक निगम" या "निगमों", जैसी भी स्थिति हो, शब्दों को प्रतिस्थापित किया जायेगा;

(ख) विभिन्न धाराओं में आए शब्दों "केन्द्रीय सरकार" के स्थान पर धारा 2(43), 2(51), 3 (6), 9(1)(जी), 22(8), 31, 54, 90(8), 96(ग), 106, 185, 195(1), परन्तुक से 195(2), 485, 486, 487, 488 तथा 490, 490क धाराओं को छोड़कर "सरकार" शब्द को प्रतिस्थापित किया जायेगा;

(ग) धारा 3 (6), 36, 39, 41, 43, 70, 109, 147(1), 298, 301, 355, 394, 399 तथा 481 में आए शब्द के स्थान पर "निगम का क्षेत्र" शब्दों को प्रतिस्थापित किया जायेगा;

तथा यह किसी वाक्य में भी किया जाएगा जिसमें ये शब्द ऐसे परिवर्तनों के साथ आते हैं जैसा व्याकरण के नियम अपेक्षा करते हैं।

3. धारा 2 का संशोधन:- मूल अधिनियम की धारा 2 में,-

(क) खंड (6), के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जायेगा, अर्थात् :-

"(6) "आयुक्त" का अर्थ निगमायुक्त से है;"

(ख) खंड (7), के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जायेगा, अर्थात् :-

"(7) "निगम" का अर्थ इस अधिनियम के अन्तर्गत स्थापित निगम से है;"

(ग) खंड (51) में, "केन्द्रीय सरकार" शब्दों के पश्चात् "तथा सरकार" शब्दों को सन्निविष्ट किया जायेगा।

4. मूल अधिनियम में अध्याय-II, के शीर्षक के स्थान पर नये शीर्षक का प्रतिस्थापन - अध्याय- II, के शीर्षक के स्थान पर निम्नलिखित शीर्षक को प्रतिस्थापित किया जायेगा, अर्थात् :-

"निगमों की स्थापना"

44

अनुसार होंगी;

(ख) उपधारा (2) के स्थान पर निम्नलिखित उपधारा को प्रतिस्थापित किया जायेगा, अर्थात्:-

“(2) इस प्रकार स्थापित प्रत्येक निगम का निकाय निगम होगा जिसका सरकार द्वारा भलीभाँति अधिसूचित नाम होगा जिसके पास अधिनियम के उपबंधों के अनुसार संपत्ति अर्जित करने, धारण करने तथा निपटान करने के लिए शाश्वत उत्तराधिकार तथा शक्ति सहित एक सामान्य मोहर होगी तथा वह उक्त नाम से वाद चला सकता है तथा उस पर भी वाद चलाया जा सकता है।

(ग) उपधारा (5) के स्थान पर निम्नलिखित उपधारा को प्रतिस्थापित किया जायेगा, अर्थात्:-

“(5) पार्षदों की सीटों की कुल संख्या तथा प्रत्येक निगम में अनुसूचित जाति के सदस्यों हेतु आरक्षित सीटों की संख्या निगम की स्थापना के समय सरकार, सरकारी राजपत्र में अधिसूचना द्वारा सुनिश्चित करेगी।”

(घ) उपधारा (6) में,-

(i) प्रथम परन्तुक के लिए निम्नलिखित परन्तुक को प्रतिस्थापित किया जायेगा, अर्थात् :-

“प्रावधान है कि दिल्ली में सभी निगमों को किसी भी स्थिति में सीटों की कुल संख्या दो सौ बहत्तर से अधिक नहीं होगी तथा प्रत्येक निगम में सीटों की संख्या का सुनिश्चयन सरकार उस निगम की स्थापना के समय करेगी।”

५५

(ii) तीसरे परन्तुक के लिए निम्नलिखित परन्तुक प्रतिस्थापित किया जायेगा, अर्थात्:-

“यह भी प्रावधान है कि दिल्ली नगर निगम (संशोधन) अधिनियम, 2011 के प्रारंभ होने के तत्काल पश्चात् होने वाले प्रथम नगर निगम चुनावों के लिए संबंधित निगम की जनसंख्या वही मानी जायेगी जो 2001 की जनगणना में प्रकाशित और सुनिश्चित की गई थी।”

(ड) उपधारा (7) में,-

- (i) “केन्द्र सरकार” शब्दों के स्थान पर “सरकार” शब्द को प्रतिस्थापित किया जायेगा।
- (ii) “एक तिहाई” शब्दों के लिए “आधा” शब्द प्रतिस्थापित किया जायेगा।

(च) उपधारा (8) में,-

- (iii) “केन्द्र सरकार” शब्द जहां भी आते हैं उनके लिए “सरकार” शब्द प्रतिस्थापित किया जायेगा;
- (iv) “एक तिहाई” शब्दों के लिए “आधा” शब्द प्रतिस्थापित किया जायेगा।

(7) धारा 3क के लिए नयी धारा का प्रतिस्थापन:- मूल अधिनियम की धारा 3 क के लिए निम्नलिखित धारा को प्रतिस्थापित किया जायेगा, अर्थात् :-

“3क निगम के क्षेत्र का जोनों तथा वार्डों में विभाजन :- (1) जैसा कि चौदहवीं अनुसूची में विनिर्दिष्ट है नगर निगम क्षेत्र का विभाजन जोनों में तथा प्रत्येक जोन का विभाजन कई वार्डों में किया जायेगा।

(2) सरकार, सरकारी राजपत्र में अधिसूचना के द्वारा चौदहवीं अनुसूची में विनिर्दिष्ट किसी जोन या वार्ड की संख्या या नाम में परिवर्तन कर सकती है तथा इनका क्षेत्र घटा या बढ़ा सकती है।

See

8. धारा 5 का संशोधन :- मूल अधिनियम की धारा 5 में,-

(क) उपधारा (1) में-

- (i) "पार्षद" शब्द के पश्चात् आने वाले शब्द "दिल्ली" के स्थान पर "निगम का क्षेत्र" शब्द प्रतिस्थापित किये जायेंगे;
- (ii) उसके अंत में आने वाले शब्द "दिल्ली" के लिए "निगम का क्षेत्र" शब्द प्रतिस्थापित किये जायेंगे।
- (ख) उपधारा (2) में "केन्द्र सरकार" शब्दों के लिए "सरकार" शब्द को प्रतिस्थापित किया जायेगा;

9. धारा 6 का संशोधन :- मूल अधिनियम की धारा 6 में प्रारंभिक वाक्यांश "निगम, केन्द्र सरकार के पूर्वानुमोदन से" के स्थान पर निम्नलिखित वाक्य प्रतिस्थापित किया जायेगा, अर्थात्:-

"निगम सरकार के पूर्वानुमोदन से"

10. धारा 52 का संशोधन :- मूल अधिनियम की धारा 52 की उपधारा (2) में प्रारंभिक वाक्यांश "केन्द्र सरकार, सरकार से परामर्श के पश्चात्" के स्थान पर "सरकार" शब्द को प्रतिस्थापित किया जायेगा।

11. धारा 69 का संशोधन :- मूल अधिनियम की धारा 69 में "दिल्ली" शब्द को हटाया जायेगा।

12. नयी धारा 90क का सन्निवेशन:- मूल अधिनियम की धारा 90 के पश्चात् निम्नलिखित धारा को सन्निविष्ट किया जायेगा, अर्थात्:-

"90क पूर्व निगम के कुछ अधिकारी तथा कर्मचारी संबंधित निगमों के अधिकारी तथा कर्मचारी होंगे -

(1) धारा 3 की उपधारा (1) के अधीन निगमों की स्थापना पर-

(क) पूर्व निगम के वार्ड तथा जोन स्तर के अधिकारी तथा कर्मचारी संबंधित नयी निगम के अधिकारी तथा कर्मचारी होंगे।

(ख) पूर्व निगम के खंड (क) के अन्तर्गत आने वाले अधिकारियों तथा कर्मचारियों को छोड़कर अन्य अधिकारियों तथा कर्मचारियों को पूर्व निगम के आयुक्त के परामर्श से स्थानीय निकायों के निदेशक द्वारा नयी निगमों में विभाजित किया जायेगा।

13. धारा 99 का संशोधन :- मूल अधिनियम की धारा 99 की उपधारा (1) इसके अन्तिम वाक्यांश में शब्द तथा कोष्ठक दिल्ली नगर पालिका निधि (इसके बाद इस अधिनियम में "नगर पालिका निधि" के रूप में संदर्भित) के स्थान पर निम्नलिखित शब्द तथा कोष्ठक प्रतिस्थापित किये जाएंगे, अर्थात्:-

"धारा 3 की उपधारा (1क) (इसके बाद इस अधिनियम में नगर पालिका निधि के रूप में संदर्भित) के अन्तर्गत सरकार द्वारा यथाविनिर्दिष्ट निगम के क्षेत्र के नाम द्वारा"

14. धारा 100 का प्रतिस्थापन :- मूल अधिनियम की धारा 100 के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-

"100. नगर निधि भारतीय स्टेट बैंक में रखी जाए - सामान्य खाते में नगर पालिका निधि के क्रेडिट में देय सभी धनराशियां प्रत्येक निगम के आयुक्त द्वारा प्राप्त की जाएगी और उक्त खाते में जमा करने के लिये भारतीय स्टेट बैंक में तत्काल भुगतान की जाएगी जिसका शीर्षक "निगम की नगर निधि का सामान्य खाता होगा।"

15. धारा 203 का संशोधन :- मूल अधिनियम की धारा 203 की उपधारा (2) के बाद निम्नलिखित धाराएँ सन्निविष्ट की जाएगी, अर्थात् :-

"(3) दिल्ली नगर निगम (संशोधन) अधिनियम, 2011 के प्रारंभ होने से पूर्व इसके अन्तर्गत बनायी गई उपविधियों के उपबंधों के अनुसार संविदा अवधि की वैधता समाप्त होने तक पहले से ही की गई संविदाएं आयुक्त द्वारा धारा 3 की उपधारा (1) के अन्तर्गत गठित सम्बद्ध निगमों की ओर से निष्पादित की गई मान ली जाएगी।

16. धारा 298 का संशोधन :- मूल अधिनियम की धारा 298 की उपधारा (1) के स्थान पर निम्नलिखित उपधारा प्रतिस्थापित की जाएगी, अर्थात् :-

“(1) इस अधिनियम की धारा 3 की उपधारा (1) के अन्तर्गत गठित प्रत्येक निगम के क्षेत्र में पड़ने वाली सभी गलियां, जो गलियां हैं या किसी भी समय सार्वजनिक गलियां बन गईं और खडण्जे, पत्थर तथा इसकी अन्य सामग्री ऐसे निगम में निहित होंगे:

“शर्त यह है कि कोई भी सार्वजनिक गली, जो दिल्ली नगर निगम (संशोधन), अधिनियम, 2011 के प्रवृत्त होने के तुरन्त पहले संघ में निहित है, संबंधित निगम की सहमति से केन्द्रीय सरकार जब तक ऐसा निदेश नहीं देती है तब तक इस उपधारा के आधार पर ऐसे निगम में निहित होगी।”

17. धारा 479 का संशोधन :-मूल अधिनियम की धारा 479 में-

(क) उपधारा (2) में शब्द “इस अधिनियम के अन्तर्गत बनाया गया प्रत्येक नियम, धारा 3 (क) की उपधारा (2) और धारा 52 की उपधारा (2) और धारा 349क के अन्तर्गत केन्द्रीय सरकार द्वारा बनाई उपविधियां” “के स्थान पर शब्द” धारा 22 के खंड (8) और 31 के अन्तर्गत बनाया प्रत्येक नियम” प्रतिस्थापित किया जाएगा।

(ख) उपधारा (2) के स्थान पर निम्नलिखित धारा सन्निविष्ट की जाएगी, अर्थात् :-

(3) इस अधिनियम की धारा 22 (8) और धारा 31 के अन्तर्गत बनाए नियमों, धारा 3क की उपधारा (2) के और धारा 52 की उपधारा (2) के अन्तर्गत जारी प्रत्येक अधिसूचना एवं धारा 349क के अन्तर्गत सरकार द्वारा बनाई उपविधि के सिवाय इस अधिनियम के अन्तर्गत बनाए गया प्रत्येक नियम के बनने के तुरन्त बाद इसे यथाशीघ्र विधानसभा के सत्र के तीस दिनों के अन्तर्गत चाहे यह एक या दो सत्र का हो या इससे अधिक उत्तरवर्ती सत्रों का समाहार हो सकता है, सदन के समक्ष प्रस्तुत किया जाएगा और यदि सत्र के उपरांत तुरन्त बाद सत्र के समाप्त होने से पहले या पूर्वोक्त उत्तरवर्ती सत्रों से पहले यदि विधानसभा नियम, उपविधि या अधिसूचना में किसी प्रकार का आशोधन करने के लिये सहमत होती है या विधानसभा सहमत होती है कि नियम या उपविधि या अधिसूचना नहीं बनाई जानी चाहिए या जारी नहीं की जानी चाहिए तो नियम या उपविधि या अधिसूचना इसके बाद केवल ऐसे आशोधित रूप में प्रभावी होगी/होगा या कोई प्रभावी नहीं होगी, जैसी भी स्थिति हो, तथापि ऐसे आशोधन या निरसन का उक्त नियम या उपविधि या अधिसूचना के अन्तर्गत पहले किए गए किसी कार्य की वैधता पर प्रतिकूल प्रभाव नहीं पड़ेगा।

18. धारा 481क के स्थान पर नई धारा का प्रतिस्थापन :- मूल अधिनियम की धारा 481क के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-

“481क दिल्ली विधानसभा के समक्ष रखे जाने वाले विनियम और रखी जाने वाली उपविधियां :- सरकार इस अधिनियम के अन्तर्गत बनाए गए प्रत्येक विनियम और धारा 481 के अन्तर्गत बनाई प्रत्येक उपविधि बनने या जारी होने के उपरान्त यथाशीघ्र दिल्ली विधानसभा के पटल पर रखवाएगी। जब विधानसभा का सत्र कुल तीस दिन का हो, जो एक सत्र या दो सत्रों में या अधिक उत्तरवर्ती सत्रों का समाहार हो सकता है और यदि सत्र के तुरन्त बाद सत्रके समाप्त होने से पहले या पूर्वोक्त उत्तरवर्ती सत्रों से पहले यदि विधानसभा विनियम या उपविधि में किसी प्रकार का आशोधन करने के लिए सहमत होती है या विधानसभा सहमत होती है कि विनियम या उपविधि नहीं बनाई जानी चाहिए या जारी नहीं की जानी चाहिए तो विनियम या उपविधि इसके बाद केवल ऐसे आशोधित रूप में प्रभावी होगी/होगा या कोई प्रभावी नहीं होगी, जैसी भी स्थिति हो, तथापि ऐसे आशोधन या निरसन का उस विनियम या उपविधि के अन्तर्गत पहले किए गए किसी कार्य की वैधता पर प्रतिकूल प्रभाव नहीं पड़ेगा।

19. नई धारा 484क का सन्निवेशन :- मूल अधिनियम के अध्याय 24 में इसके शीर्षक के पश्चात् तथा धारा 485 से पूर्व निम्नलिखित धारा सन्निविष्ट की जाएगी, अर्थात् :-

“484क (1) स्थानीय निकायों का निदेशक- सरकार स्थानीय निकायों के निदेशक की नियुक्ति सरकार के कार्य में सहायता के लिए तथा निम्नलिखित कार्यों के निर्वहन के लिए करेगी-

- (i) उन सामान्य सुविधाओं एवं सेवाओं के संबंध में निगम के उन कार्यों का समन्वय करना, जो निगम के नियंत्रण एवं प्रबंधन के अधीन हैं जिसके क्षेत्र में वे स्थित हैं;
- (ii) विभिन्न परिसंपत्तियों का उपयोग अन्तरिम रूप से निर्णित करना तथा निगम द्वारा दायित्वों का निर्वहन करना;
- (iii) विभिन्न पदों के लिये भर्ती नियम बनाना;
- (iv) तीन निगमों के गठन के पश्चात् उत्पन्न कठिनाईयां या प्रकार्यात्मक तथा प्रशासनिक विसंगतियां (यदि कोई हो) को उनके आयुक्तों के परामर्श से सुलझाना;

(v) उन टोल केन्द्रों/गेटों से टोल टैक्स का संग्रहण एवं हिस्से का समन्वय करना जो उन संबंधित निगमों के नियंत्रणाधीन है जिनमें वे यथानिर्धारित सिद्धान्तों के आधार पर स्थित है।

(2) स्थानीय निकायों का निदेशक निगम के कार्यों के संबंध में सरकार की ऐसी शक्तियों का प्रयोग करेगा (धारा 487 से 490 तक की धाराओं के अधीन शक्तियां नहीं) जैसा सरकार अधिसूचना द्वारा सरकार राजपत्र में तथा शर्तों और प्रतिबंधों के अनुसार (स्वयं द्वारा समीक्षा की शर्त सहित) अधिसूचना में विनिर्दिष्ट करे।

(3) स्थानीय निकायों के निदेशक की सेवा शर्तें तथा कार्यकाल सरकार द्वारा निर्धारित नियमों व अनुसार होगा।

(4) सरकार, स्थानीय निकायों के निदेशक को ऐसे स्टॉफ उपलब्ध कराएगी, जैसा सरकार उपधारा (2) के अधीन उसे प्रदत्त शक्तियों के प्रयोग के लिए आवश्यक समझे।

20. नई धारा 490ख का सन्निवेशन :- मूल अधिनियम की धारा 490क के पश्चात् निम्नलिखित धारा सन्निविष्ट की जाएगी, अर्थात् :-

"490ख- सरकार द्वारा शक्ति का प्रत्यायोजन- सरकार, सरकारी राजपत्र में अधिसूचना द्वारा निदेश दे सकती है कि इस अधिनियम के अधीन इसके द्वारा प्रयोग की जाने वाली कोई शक्ति ऐसी शर्तों के अनुसार होगी (यदि कोई हो) जो अधिसूचना में यथाविनिर्दिष्ट हो सकती है, इसमें अधिकारियों द्वारा या आयुक्त द्वारा अथवा किसी अन्य प्राधिकारी द्वारा प्रयोग योग्य हो सकती है।"

21. नई धारा 514ख का सन्निवेशन :- मूल अधिनियम में धारा 514क के पश्चात् निम्नलिखित धारा सन्निविष्ट की जाएगी :-

"514ख. दिल्ली विकास अधिनियम, 1957 के उपबंधों का अध्यारोही प्रभाव— इस अधिनियम में निहित किसी बात के अन्यथा होते हुए, इस अधिनियम तथा दिल्ली विकास अधिनियम, 1957 के उपबंधों के बीच प्रतिकूलता की स्थिति में दिल्ली विकास अधिनियम, 1957 के उपबंध इस अधिनियम के उपबंधों पर प्रभावी रहेंगे।

22. चौदहवीं अनुसूची का प्रतिस्थापन :- मूल अधिनियम में चौदहवीं अनुसूची के स्थान पर निम्नलिखित अनुसूची प्रतिस्थापित की जाएगी, अर्थात् :-

चौदहवीं अनुसूची

(धारा 3क देखें)

निगमों के नाम, क्षेत्र एवं सीमाएं

क्रम सं०	निगम का नाम	वार्ड संख्या	वार्ड का नाम	जोन का नाम
1.	उत्तर दिल्ली नगर निगम	1	नरेला	
		2	बांकनेर	नरेला
		3	अलीपुर	
		4	बख्तावरपुर	
		5	भलस्वा जहाँगीरपुरी	सिविल लाइंस
		6	मुकुंदपुर	
		7	बुराड़ी	
		8	झडौदा	
		9	मलकागंज	
		10	तिमारपुर	
		11	मुखर्जी नगर	
		12	जी०टी०बी० नगर	
		13	धीरपुर	
		14	आदर्श नगर	
		15	सराय पीपल थला	
		16	जहाँगीरपुरी-1	
		17	समयपुर बादली	
		18	लिबासपुर	
		19	भलस्वा	
		20	जहाँगीरपुरी-2	
		21	रोहिणी	
		22	रिठाला	

44

	23	बुध विहार	
	24	विजय विहार	
	25	पूठ कला	
	26	साहिबाबाद दौलतपुर	
	27	बेगम पुर	नरेला
	28	बबाना	
	29	कराला	
	30	मुडका	नजफगढ़
	31	नाँगलोई जाट पश्चिम	
	32	निलोठी	नरेला
	33	प्रताप नगर	रोहिणी
	34	निठारी	
	35	किराडी सुलेमान नगर	
	36	प्रेम नगर	
	37	सुल्तानपुरी पूर्व	
	38	मंगोलपुरी उत्तर	
	39	सुल्तानपुर माजरा	
	40	सुल्तानपुरी दक्षिण	पश्चिम
	41	गुरु हरिकिशन नगर	
	42	पीरागढ़ी	
	43	नाँगलोई पूर्वी	रोहिणी
	44	कुमुरुददीन नगर	
	45	रोहिणी उत्तरी	
	46	मंगोलपुरी पूर्वी	
	47	मंगोलपुरी	
	48	मंगोलपुरी पश्चिम	
	49	रोहिणी उत्तरी	
	50	रोहिणी केन्द्र	रोहिणी
	51	रोहिणी पूर्वी	
	52	नहारपुर	
	53	पीतमपुरा दक्षिणी	
	54	पीतमपुरा उत्तरी	
	55	शालीमार बाग उत्तरी	
	56	शालीमार बाग दक्षिणी	
	57	पश्चिम विहार दक्षिणी	पश्चिम
	58	पश्चिम विहार उत्तरी	
	59	रानीबाग	रोहिणी
	60	सरस्वती विहार	
	61	त्रीनगर	
	62	रामपुरा	
	63	कोहाट एकलेव	
	64	शकरपुर	

		65	नीमड़ी कालोनी	
		66	सावन पार्क	
		67	वजीरपुर	
		68	अशोक विहार	
		69	कमला नगर	
		70	राणा प्रताप बाग	
		71	संगम पार्क	सिविल लाइंस
		72	मॉडल टाउन	
		73	शास्त्री नगर	एस0पी0 जोन
		74	इन्द्र लोक कालोनी	
		75	किशनगंज	करोल बाग जोन
		76	डिप्टी गंज	
		77	कश्मीरी गेट	
		78	मजनू का टीला	सिविल लाइंस
		79	जामा मस्जिद	
		80	चौदनी चौक	
		81	मिन्टो रोड	सिटी
		82	कूचा पंडित	
		83	बाजार सीताराम	
		84	तुर्कमान गेट	
		85	ईदगाह रोड	एस0पी0 जोन
		86	बल्लीमारान	सिटी
		87	राम नगर	
		88	कसाबपुरा	
		89	पहाड़गंज	स0पी0 जोन
		90	मॉडल बस्ती	
		91	करोल बाग	करोल बाग जोन
		92	देव नगर	
		93	बलजीत नगर	
		94	पश्चिमी पटेल नगर	
		95	पूर्वी पटेल नगर	करोल बाग जोन
		96	न्यू रणजीत नगर	
		97	कीर्ति नगर	
		98	मानसरोवर गार्डन	
		99	मोती नगर	पश्चिमी
		100	कर्मपुरा	
		149	राजिन्दर नगर	
		150	पूसा	
		151	इन्द्रपुरी	करोलबाग जोन
		152	नारायणा	
2.	दक्षिण दिल्ली नगर निगम	101	राजा गार्डन	

	102	रघुबीर नगर	पश्चिमी
	103	पंजाबी बाग	
	104	मादीपुर	
	105	राजौरी गार्डन	
	106	टैगोर गार्डन	
	107	विष्णु गार्डन	
	108	ख्याला	
	109	जनकपुरी उत्तर	
	110	नागल राया	
	111	हरी नगर	
	112	सुभाष नगर	
	113	मालवीय नगर	
	114	तिलक नगर	
	115	मेजर भूपिन्दर नगर	
	116	विकासपुरी पूर्वी	
	117	जनकपुरी पश्चिमी	
	118	जनकपुरी दक्षिणी	
	119	मिलाप नगर	नजफगढ़
	120	सीतापुरी	
	121	कवर सिंह नगर	पश्चिमी
	122	हस्तसाल	
	123	विकासपुरी	
	124	विकास नगर	पश्चिमी
	125	मोहन गार्डन	
	126	नवादा	
	127	उत्तम नगर	
	128	बिदापुर	
	129	डाबरी	नजफगढ़
	130	मंगलापुरी	
	131	सागरपुर	
	132	सागरपुर पश्चिमी	
	133	छावला	
	134	नगली सकरावती	
	135	ककरौला	
	136	मटियाला	
	137	रोशनपुरा	
	138	नजफगढ़	
	139	दिचाऊ कला	
	140	खेडा	
	141	बिजवासन	
	142	राज नगर	
	143	कापसडेहा	

	144	महिपालपुर	नजफगढ़
	145	पालम	
	146	साध नगर	
	147	महावीर एंक्लेव	
	148	मधु विहार	
	153	दरियागंज	
	154	निजामुद्दीन	सिटी
	155	लाजपत नगर	
	156	भोगल	
	157	कस्तूरबा नगर	केन्द्रीय
	158	कोटला मुबारकपुर	
	159	एन्डरयूज गंज	
	160	अमर कालोनी	
	161	मालवीय नगर	
	162	हौजखास गाँव	
	163	सफदरजंग एंक्लेव	
	164	हौजखास	
	165	वसंत विहार	
	166	मुनिरका	दक्षिणी
	167	आर०के० पुरम	
	168	नानक पुरा	
	169	लाडो सराय	
	170	महरोली	
	171	वसंत कुंज	
	172	किशनगढ़	नजफगढ़
	173	सयैद उल अजायब	
	174	छतरपुर	
	175	आया नगर	
	176	भाटी	
	177	संगम विहार	
	178	देवली	
	179	टिगरी	
	180	दक्षिण पुरी एक्सटेंशन	दक्षिणी
	181	खानपुर	
	182	अंबेडकर नगर	
	183	मदनगीर	
	184	पुष्प विहार	
	185	तुगलकाबाद एक्सटेंशन	
	186	संगम विहार पश्चिमी	केन्द्रीय
	187	संगम विहार केन्द्रीय	
	188	संगम विहार पूर्वी	
	189	चिराग दिल्ली	दक्षिणी

		190	चितरजन पार्क	केन्द्रीय	
		191	शाहपुर जट	दक्षिणी	
		192	ग्रेटर कैलाश-1	केन्द्रीय	
		193	श्रीनिवास पुरी		
		194	ईस्ट ऑफ कैलाश		
		195	गोविन्द पुरी		
		196	कालकाजी		
		197	तुगलकाबाद		
		198	पुल पेहलाद		
		199	तेह खंड		
		200	हरकेशनगर		
		201	जैतपुर		
		202	मीठा पुर		
		203	बदरपुर		
		204	मोलडबंद		
		205	जाकिर नगर		
		206	ओखला		
		207	मदनपुर खादर		
		208	सरिता विहार		
3	पूर्वी दिल्ली नगर निगम	209	मयूर विहार फेज-1		शाहदरा दक्षिणी
		210	दल्लूपुरा		
		211	त्रिलोकपुरी		
		212	न्यू अशोक नगर		
		213	कल्याण पुरी		
		214	खिचडीपुर		
		215	कोंडली		
		216	घडोली		
		217	विनोद नगर		
		218	मंडावली		
		219	मयूर विहार फेज-2		
		220	पटपडगंज	शाहदरा दक्षिणी	
		221	किशन कुंज		
		222	लक्ष्मी नगर		
		223	शकरपुर		
		224	पाडव नगर		
		225	आनंद विहार		
		226	विश्वास नगर		
		227	आई0पी0 एक्सटेंशन		
		228	प्रीत विहार		
		229	कृष्णा नगर		
		230	गीता कालोनी		

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(12)/LA-2011/

Dated the December, 2011

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

11123
Dt. 29.12.11
Date

Sub: Gazette Extraordinary Notification of the Delhi Municipal Corporation (Amendment) Act, 2011 (Delhi Act 12 of 2011)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extraordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

/ (Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

No. F.14(12)/LA-2011/ *Ulaw /261-70*

Dated the 29 December, 2011

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- ✓ 5. The Pr. Secretary (UD), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Secretary to Minister of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the this Act on Department's website.

Tarun Sahrawat
29/12/11
(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(12)/LA-2011/*Wlaw/260*

Dated the *29* December, 2011

NOTIFICATION

No.F.14(12)/LA-2011/*Wlaw/260* - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 23rd December, 2011 and is hereby published for general information:-

**"THE DELHI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2011
(DELHI ACT 12 OF 2011)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 1st December, 2011)

[23rd December, 2011]

Further to amend the Delhi Municipal Corporation Act, 1957.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. **Short title and commencement.** - (1) This Act may be called the Delhi Municipal Corporation (Amendment) Act, 2011.

(2) It shall come into force on such date as the Administrator may, by notification in the official Gazette, appoint :

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

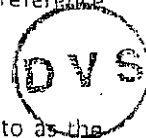
2. **General.** - In the Delhi Municipal Corporation Act, 1957 (hereinafter referred to as the "principal Act" -

(a) for the words "The Corporation" or "the Corporation", wherever they occur, the words "A Corporation" every "Corporation", "each Corporation", or "Corporations", as the case may be, shall be substituted;

(b) for the words "Central Government" wherever occurring in different sections, the word "Government" shall be substituted except in sections 2(43), 2(51), 3(6), 9(1)(g), 22 (8), 31, 54, 90(8), 96 (c), 106, 185, 195 (1), proviso to 195 (2), 485, 486, 487, 488 and 490, 490A.

(c) for the word "Delhi" wherever occurring in sections 3(5), 36, 39, 41, 43, 70, 109, 147 (1), 298, 301, 355, 394, 399, and 481, the words "the area of the Corporation" shall be substituted;

and there shall also be made in any sentence in which those words occur such changes as the rules of grammar require.



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3. Amendment of section 2. – In the principal Act, in section 2, -

(a) for clause (6), the following clause shall be substituted, namely: -

“(6) “Commissioner” means the Commissioner of a Corporation;”;

(b) for clause (7), the following clause shall be substituted, namely: -

“(7) “Corporation” means a Corporation established under this Act;”;

(c) in clause (51), after the words “Central Government”, the words “and the Government” shall be inserted.

4. Substitution of new heading for the heading of Chapter II. – In the principal Act, for the heading of Chapter II, the following heading shall be substituted, namely: -

“ESTABLISHMENT OF CORPORATIONS”.

5. Substitution of new sub-heading for the sub-heading of Chapter II. – In the principal Act, for the sub-heading of Chapter II, the following sub-heading shall be substituted, namely: -

“Constitution of Corporations”.

✓ 6. Amendment of section 3. – In the principal Act, in section 3,-

(a) for sub-section (1), the following sub-sections shall be substituted, namely: -

“(1) The Government shall, by notification in the official Gazette, establish for the purposes of this Act, three Corporations charged with the municipal government of Delhi.

(1A) The name, area and limits of the three corporations established under sub-section (1) shall be as per the fourteenth schedule;

(b) for sub-section (2), the following sub-section shall be substituted, namely: -

“(2) Every Corporation so established shall be a body corporate with name duly notified by the Government having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and may by the said name sue and be sued.”

(c) for sub-section (5), the following sub-section shall be substituted, namely: -



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"(5) The total number of seats of councilors and the number of seats reserved for the members of the Scheduled Castes in each Corporation, shall, at the time of establishment of such Corporation, be as determined by the Government by notification in the official Gazette";

(d) In sub-section (6), -

(i) for the first proviso, the following proviso shall be substituted, namely: -

"Provided that the total number of seats in all the Corporations in Delhi shall in no case be more than two hundred and seventy two and the number of seats in each Corporation shall be determined by the Government at the time of establishment of such Corporations:";

(ii) for the third proviso, the following proviso shall be substituted, namely: -

"Provided also that for the first election to the Corporations to be held immediately after the commencement of the Delhi Municipal Corporation (Amendment) Act, 2011, the population figures of every such Corporation as published in relation to 2001 census shall be deemed to be the population thereof as ascertained in that census.";

(e) in sub-section (7), -

(i) for the words "Central Government", the word "Government" shall be substituted.

(ii) for the words "one-third", the words "one-half" shall be substituted.

(f) in sub-section (8), -

(iii) for the words "Central Government" wherever occurring, the word "Government" shall be substituted;

(iv) for the words "one-third", the words "one-half" shall be substituted.

7. Substitution of new section for section 3A. - In the principal Act, for section 3A, the following section shall be substituted, namely: -

"3A. Division of the area of a Corporation into zones and wards. - (1) The area of every Corporation shall be divided into a number of zones and each zone into a number of wards as specified in the Fourteenth Schedule.

(2) The Government may, by notification in the official Gazette, alter the number or the name, and increase or diminish the area of any zone or ward specified in the Fourteenth Schedule."



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8. Amendment of section 5. – In the principal Act, in section 5,-

(a) in sub-section (1), -

(i) for the word "Delhi" occurring after the word "councilors," and before the word "shall", the words "the area of a Corporation" shall be substituted;

(ii) for the word "Delhi" occurring at the end thereof, the words "the area of that Corporation" shall be substituted;

(b) in sub-section (2), for the words "Central Government", the word "Government" shall be substituted.

9. Amendment of section 6. – In the principal Act, in section 6, for the opening phrase "The Corporation, with the previous approval of the Central Government," the following phrase shall be substituted, namely: -

"A Corporation, with the previous approval of the Government".



10. Amendment of section 52. – In the principal Act, in section 52 in sub-section (2), for the opening phrase "The Central Government may, after consultation with the Government", the words "The Government may" shall be substituted.

✓ 11. Amendment of section 69. – In the principal Act, in section 69, the word "Delhi" shall be omitted.

? 12. Insertion of new section 90A - In the principal Act, after section 90, the following section shall be inserted, namely :

"90A. Certain officers and employees of the erstwhile corporation to become officers and employees of respective corporations –

(1) On the establishment of the Corporations under sub-section (1) of section 3—

(a) the officers and employees of the erstwhile Corporation at the ward and zonal level shall become officers and employees of the respective new Corporations

(b) the officers and employees of the erstwhile Corporation, other than those covered under clause (a), shall be divided amongst the new Corporations by the Director of Local Bodies in consultation with the Commissioner of the erstwhile Corporation

13. Amendment of section 99. - In the principal Act, in section 99, in sub-section (1), in the concluding phrase thereof, for the words and brackets "the Municipal Fund of Delhi (hereafter in this Act referred to as "the Municipal Fund")", the following words and brackets shall be substituted, namely: -

"by the name of the area of the Corporation as specified by the Government under sub-section (1A) of section 3 (hereinafter in this Act referred to as "the Municipal Fund")".

14. Substitution of section 100.- In the principal Act, for section 100, the following section shall be substituted, namely: -

"100. Municipal Fund to be kept in the State Bank of India. - All moneys payable to the credit of the Municipal Fund in the General Account shall be received by the Commissioner of each Corporation and shall be forthwith paid into the State Bank of India to the credit of the said Account which shall be entitled "The General Account of the Municipal Fund of the Corporation."



15. Amendment of section 203. - In the principal Act, in section 203, after sub-section (2), the following sub-sections shall be inserted, namely :-

(3) The contracts already made in accordance with the provisions of the the bye-laws made thereunder prior to the commencement of the Delhi Municipal Corporation (Amendment) Act, 2011 shall be deemed to have been executed on behalf of the respective Corporations constituted under sub-section (1) of section 3 by the Commissioner until the expiry of the validity of the period of the contract,

16. Amendment of section 298. - In the principal Act, in section 298 for sub-section (1), the following sub-section shall be substituted, namely :-

"(1) All streets within the jurisdiction of each Corporation constituted under sub-section (1) of section 3 of the this Act which are or at any time become public streets, and the pavements, stones and other materials thereof shall vest in such Corporation :

"provided that no public street which immediately before the commencement of the Delhi Municipal Corporation (Amendment) Act, 2011 vested in the Union, shall, unless the Central Government with the consent of the concerned Corporation so directs, vest in such Corporation by virtue of this sub-section."

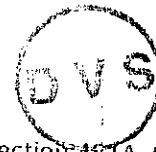
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17. Amendment of section 479. – In the principal Act, in section 479, -

(a) in sub-section (2), for the words "Every rule made under this Act, every notification issued under sub-section (2) of section 3A and sub-section (2) of section 52 and bye-laws made by the Central Government under section 349A", the words "Every rule made under clause (8) of section 22 and section 31" shall be substituted.

(b) after sub-section(2), the following section shall be inserted, namely: -

"(3).- Every rule made under this Act, except rules made under section 22(8) and section 31 of this Act, every notification issued under sub-section (2) of section 3A and sub-section (2) of section 52 and bye-law made by the Government under section 349A shall be laid, as soon as may be after it is made or issued, before the Legislative Assembly of Delhi, while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the Legislative Assembly agrees in making any modification in the rule, bye-laws or notification or the Legislative Assembly agrees that the rule or bye-laws or notification should not be made or issued, the rule or bye-laws or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or bye-law or notification."



18. Substitution of new section for section 481A. – In the principal Act, for section 481A, the following section shall be substituted, namely: -

"481A. Regulations and bye-laws to be laid before Legislative Assembly of Delhi. – The Government shall cause every regulation made under this Act and every bye-law made under section 481 to be laid, as soon as may be after it is made or issued, before the Legislative Assembly of Delhi, while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the Legislative Assembly agrees in making any modification in the regulation or bye-law or the Legislative Assembly agrees that the regulation or bye-law should not be made or issued, the regulation or bye-law shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation or bye-law."

✓ 19. Insertion of new section 484A. – In the principal Act, in Chapter XXIV, after the heading thereof, and before section 485, the following section shall be inserted, namely: -

“484A. (1) **Director of Local Bodies** - The Government shall appoint a Director of Local Bodies to assist the Government and discharge functions including –

- (i) to coordinate the functions of the Corporations in respect of the common facilities and services that are under the control and management of the Corporation in whose area they are located ;
- (ii) to decide, in the interim, the utilization of various assets and discharge of liabilities by the Corporations ;
- (iii) to frame the recruitment rules for various posts ;
- (iv) to resolve the functional and administrative anomalies or difficulties arising, if any, after constitution of the three corporations in consultation with the Commissioner(s) thereof ;
- (v) to coordinate the collection and sharing of Toll Tax from Toll centres / gates that are under the control of respective Corporations in which they are located on the basis of such principles as may be prescribed.

(2) The Director of Local Bodies shall exercise such powers of the Government in relation to the affairs of the Corporations (not being power under sections 487 to 490), as the Government may, by notification in the official Gazette and subject to the conditions and restrictions (including the condition of review by itself), specify in the notification.

(3) The terms and conditions of service and the tenure of office of the Director of Local Bodies shall be such as the Government may, by rules, prescribe.

(4) The Government shall make available to the Director of Local Bodies such staff as the Government considers necessary for the exercise of the powers conferred on him under sub-section (2)



? 20. Insertion of new section 490B. – In the principal Act, after section 490A, the following section shall be inserted, namely: -

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"490B.- Delegation of power by the Government. – The Government may, by notification in the official Gazette, direct that any power exercisable by it under this Act shall, subject to such conditions, if any, as may be specified in the notification, be exercisable by any of its officers or by Commissioner or by any other authority."

21. Insertion of new section 514 B. - In the principal Act, after section 514 A, the following section shall be inserted,:

" 514-B. Overriding effect of the provisions of the Delhi Development Act, 1957.- Notwithstanding anything contained in this Act, in case of any repugnancy between the provisions of this Act and the provisions of the Delhi Development Act, 1957, the provisions of the Delhi Development Act, 1957 shall prevail over the provisions of this Act.

22. Substitution of Fourteenth Schedule. – In the principal Act, for the Fourteenth Schedule, the following schedule shall be substituted, namely :-

THE FOURTEENTH SCHEDULE

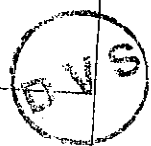
(See section 3A)

THE NAME, AREAS AND LIMITS OF CORPORATIONS

S.No.	Name of the Corporations	Ward No.	Name of the ward	Name of the zone
1.	North Delhi Municipal Corporation	1	Narela	Narela
		2	Bankner	
		3	Allpur	
		4	Bakhtawar Pur	
		5	Bhalswa Jahangir Puri	Civil Lines
		6	Mukund Pur	
		7	Burari	
		8	Jharoda	
		9	Malka Garj	
		10	Timar Pur	
		11	Mukherjee Nagar	
		12	G.T.B. Nagar	
		13	Dhir Pur	
		14	Adarsh Nagar	
		15	Sarai Pipal Thala	
		16	Jahangir Puri-I	
		17	Samaypur Badli	
		18	Libas Pur	
		19	Bhalswa	
		20	Jahangir Puri-II	
		21	Rohini	
		22	Rithala	

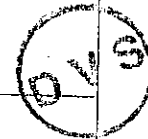
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DVS

	23	Budh Vihar	
	24	Vijay Vihar	
	25	Poolh kalan	
	26	Sahibabad Dault Pur	
	27	Begampur	
	28	Bawana	Narela
	29	Karala	
	30	Mundaka	
	31	Nangloi Jat West	Najafgarh
	32	Nilothi	
	33	Pratap Nagar	Narela
	34	Nithari	Rohini
	35	Kirai Suleman Nagar	
	36	Prem Nagar	
	37	Sultanpuri East	
	38	Mangol Puri North	
	39	Sultanpur Majra	
	40	Sultanpuri South	
	41	Guru Harikishan Nagar	
	42	Peeragarhi	West
	43	Nangloi East	
	44	Quamiruddin Nagar	
	45	Rohini South	Rohini
	46	Mangolpuri East	
	47	Mangolpuri	
	48	Mangolpuri West	Rohini
	49	Rohini North	
	50	Rohini Central	
	51	Rohini East	Rohini
	52	Naharpur	
	53	Pitampura South	
	54	Pitampura North	West
	55	Shalimar Bagh North	
	56	Shalimar Bath South	
	57	Paschim Vihar South	Rohini
	58	Paschim Vihar North	
	59	Rani Bagh	
	60	Saraswati Vihar	Civil Lines
	61	Tri Nagar	
	62	Rampura	
	63	Kohat Enclave	S.P.Zone
	64	Shakur Pur	
	65	Nimri Colony	
	66	Sawan Park	Karol Bagh Zone
	67	Wazirpur	
	68	Ashok Vihar	
	69	Kamla Nagar	Civil Lines
	70	Rana Parlap Bagh	
	71	Sangam Park	
	72	Model Town	City
	73	Shastri Nagar	
	74	Inder Lok Colony	
	75	Kishan Ganj	S. P. Zone
	76	Deputy Ganj	
	77	Kashmere Gate	
	78	Majnu Ka Tilla	City
	79	Jama Masjid	
	80	Chandni Chowk	
	81	Minto Road	S. P. Zone
	82	Kucha Pandit	
	83	Bazaar Sita Ram	
	84	Turkman Gate	City
	85	Idgah Road	
	86	Ballimaran	
	87	Ram Nagar	S.P. Zone
	88	Qasabpura	
	89	Paharganj	
	90	Model Basti	Karol Bagh Zone
	91	Karol Bagh	
	92	Dev Nagar	
	93	Baljit Nagar	

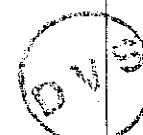


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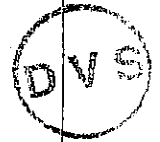
		94	West Patel Nagar	Karol Bagh Zone
		95	East Patel Nagar	
		96	New Ranjit Nagar	
		97	Kirti Nagar	West
		98	Mansarovar Garden	
		99	Moti Nagar	
		100	Karam Pura	Karol Bagh Zone
		149	Rajinder Nagar	
		150	Pusa	
		151	Inderpuri	West
		152	Naraina	
2.	South Delhi Municipal Corporation	101	Raja Garden	
		102	Raghubir Nagar	
		103	Punjabi Bagh	
		104	Madipur	
		105	Rajouri Garden	
		106	Tagore Garden	
		107	Vishnu Garden	
		108	Khyala	
		109	Janak Puri North	
		110	Nangal Raya	
		111	Hari Nagar	
		112	Subash Nagar	
		113	Mahavir Nagar	
		114	Tilak Nagar	
		115	Major Bhupinder Singh Nagar	
		116	Vikaspuri East	
		117	Janakpuri West	
		118	Janakpuri South	
		119	Milap Nagar	
		120	Sitapuri	
		121	Kanwar Singh Nagar	
		122	Hastsal	
		123	Vikaspuri	
		124	Vikas Nagar	
		125	Mohan Garden	
		126	Nawada	
		127	Uttam Nagar	
		128	Bindapur	
		129	Dabri	
		130	Manglapuri	
		131	Sagarpur	
		132	Sagarpur West	
		133	Chhawla	
		134	Nangli Sakravali	
		135	Kakraula	
		136	Maliala	
		137	Roshanpura	
		138	Najafgarh	
		139	Dichaon Katan	
		140	Khera	
		141	Bijwasan	
		142	Raj Nagar	
		143	Kapashera	
		144	Mahipalpur	
		145	Palam	
		146	Sadh Nagar	
		147	Mahavir Enclave	
		148	Madhu Vihar	
		153	Darya Ganj	
		154	Nizamuddin	
		155	Lajpat Nagar	
		156	Bhogal	
		157	Kasturba Nagar	
		158	Kotla Mubarakpur	
		159	Andrews Ganj	
		160	Amar Colony	
		161	Malviya Nagar	
		162	Village Hauz Rani	
		163	Safdarjung Enclave	
		164	Hauz Khas	
		165	Vasani Vihar	



		166	Munirka	South
		167	R.K.Puram	
		168	Nanak Pura	
		169	Lado Sarai	
		170	Mehrauli	
		171	Vasant Kunj	
		172	Kishangarh	Najafgarh
		173	Said ul Ajaib	
		174	Chhalarpur	
		175	Aya Nagar	
		176	Bhali	
		177	Sangam Vihar	South
		178	Deoli	
		179	Tigri	
		180	Dakshin Puri Extn.	
		181	Khanpur	
		182	Ambedkar Nagar	
		183	Madangir	
		184	Pushp Vihar	
		185	Tuglakabad Extn.	
		186	Sangam Vihar West	Central
		187	Sangam Vihar Central	
		188	Sangam Vihar East	
		189	Chiragh Delhi	South
		190	Chittaranjan Park	Central
		191	Shahput Jal	South
		192	Greater Kailash-I	
		193	Srinivas Puri	
		194	East of Kailash	
		195	Govind Puri	
		196	Kalkaji	
		197	Tughlakabad	
		198	Pul Pehlad	
		199	Teh Khand	
		200	Harkeshnagar	
		201	Jailpur	Central
		202	Meelha Pur	
		203	Badarpur	
		204	Molarband	
		205	Zakir Nagar	
		206	Okhla	
		207	Madanpur Khadar	
		208	Sarila Vihar	
3.	East Delhi Municipal Corporation	209	Mayor Vihar Ph-I	
		210	Dallupura	
		211	Trilok Puri	
		212	New Ashok Nagar	
		213	Kalyan Puri	Shahdara South
		214	Klichripur	
		215	Kondli	
		216	Gharoti	
		217	Vinod Nagar	
		218	Mandawali	
		219	Mayur Vihar Ph-II	
		220	Palparganj	
		221	Kishan Kunj	
		222	Laxmi Nagar	
		223	Shakarapur	
		224	Pandav Nagar	
		225	Anand Vihar	
		226	Vishwash Nagar	
		227	I.P.Extension	Shahdara South
		228	Preet Vihar	
		229	Krishna Nagar	
		230	Geela Colony	
		231	Ghondli	
		232	Anarkali	
		233	Dhara Pura	
		234	Gandhi Nagar	
		235	Azad Nagar	
		236	Raghubar Pura	
		237	Shahadara	



	238	Jhilmil	
	239	Vivek Vihar	
	240	Dilshad Colony	
	241	Dilshad Garden	
	242	New Seema Puri	
	243	Nand Nagri	
	244	Sunder Nagri	
	245	Durga Puri	
	246	Ashok Nagar	
	247	Ram Nagar	Shahdara North
	248	Welcome Colony	
	249	Chauhan Bangar	
	250	Zaffrabad	
	251	New Usmanpur	
	252	Mauj Pur	
	253	Bhajanpura	
	254	Brahampuri	
	255	Ghonda	
	256	Yamuna Vihar	
	257	Subbash Mohalla	
	258	Kardampur	
	259	Janta Colony	
	260	Babarpur	
	261	Jiwanpur	
	262	Gokalpur	
	263	Saboli	
	264	Harsh Vihar	Shahdara North
	265	Shiv Vihar	
	266	Karawal Nagar East	
	267	Nehru Vihar	
	268	Mustafabad	
	269	Khajoori Khas	
	270	Tukhim Pur	
	271	Karawal Nagar West	
	272	Sonia Vihar	



Tarun Sahrawat
29/12/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

	231	घोंडली	
	232	अनारकली	
	233	धारा पुरा	
	234	गोंधी नगर	
	235	आजाद नगर	
	236	रघुबरपुरा	
	237	शाहदरा	
	238	झिलमिल	
	239	विवेक विहार	
	240	दिलशाद कालोनी	
	241	दिलशाद गार्डन	
	242	न्यू सीमापुरी	
	243	नंद नगरी	
	244	सुंदर नगरी	
	245	दुर्गापुरी	
	246	अशोक नगर	शाहदरा उत्तरी
	247	राम नगर	
	248	वेलकम कालोनी	
	249	चौहान बांगर	
	250	जाफराबाद	
	251	न्यू उस्मानपुर	
	252	मौजपुर	
	253	भजनपुरा	
	254	ब्रहमपुरी	
	255	घोंडा	
	256	यमुना विहार	
	257	सुभाष मोहल्ला	
	258	कर्दमपुरी	
	259	जनता कालोनी	
	260	बाबरपुर	
	261	जीवनपुर	
	262	गोकलपुर	
	263	सबोली	
	264	हर्ष विहार	शाहदरा उत्तरी
	265	शिव विहार	
	266	करावल नगर पूर्वी	
	267	नेहरू विहार	
	268	मुस्तफाबाद	
	269	खजूरी खास	
	270	तुखीम पुर	
	271	करावल नगर पश्चिमी	
	272	सोनिया विहार	

तरुन सहरावत
(तरुन सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)